

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the NC-V Meeting due for 30.10.2008 but actually held on 06.11.2008

The Meeting No. 31/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 30.10.2008 but actually held on 06.11.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 28/AMO9 dated 09.10.2008, Meeting No. 29/AMO9 dated 16.10.2008 and Meeting No. 30/AMO9 dated 23.10.2008 were ratified. The Agenda for individual cases for Meeting No. 31/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 31/84-ALC3/2008 **MEETING DATE** : 30.10.2008

Online agenda case

Case No.:4/15/84-ALC3/2008	Party Name:CHELSEA MILLS	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Approved
HQ File :01/84/050/00177/AM09/	RLA File :05/24/040/00212/AM09/	Lic.No/Date:0510222991 27.06.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
98% cotton 2% spandex women's Pants (Style No. 193040)	18500 Pcs	98% cotton 2% spandex dyed stretch fabric, GSM-195+/-10%	53650 Sq mtrs.
		65% polyester 35% cotton dyed fabric lining, GSM-105+/-10%	6475 Sq mtrs.
		Snap buttons	2 Nos.
		Zip fastners	1 No.
		Non woven fusible interlining	0.27 Sq mtrs/Pc
		Poly bags	Net to net with accountability clause
98% cotton 2% spandex stretch dyed women's Pants (Style No. 9451, 9465 & 9478)	7118 Pcs	98% cotton 2% spandex stretch dyed fabric, GSM-250+/-10%	20642.2 Sq mtrs.
		100% cotton dyed fabric, GSM-255+/-10%	2491.3 Sq mtrs.
		Non woven fusible interlining	0.27 Sq mtrs/Pc
		Zip fastners	1 No.
		Snap fastners	2 Nos.
		Poly bags	Net to net with accountability clause
100% cotton dyed women's	3060 Pcs	100% cotton dyed fabric,	8323.2 Sq mtrs.

Pants (Style No. 9496)	GSM-255+/-10%	
	100% cotton printed fabric, GSM-116+/-10%	826.2 Sq mtrs.
	Zip fastners	1 No.
	100% cotton dyed fabric, GSM-255+/-10%	826.2 Sq mtrs.
	Poly bags	Net to net with accountability clause
	Non woven fusible interlining	0.35 Sq mtrs/Pc
<p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>		

2	Case No.:5/15/84-ALC3/2008	Party Name:FASHION ACCESSORIES	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Approved
	HQ File :01/84/050/00178/AM09/	RLA File :05/24/040/00182/AM09/	Lic.No/Date:0510222993 27.06.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 2% by weight of imported relevant fabric.</p> <p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

Case No.:1/21/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Approved
HO File :01/84/050/00248/AM09/	RLA File :35/24/040/00032/AM09/	Lic.No/Date:3510024386	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
Lubricated cotton yarn	300000 Kgs.	1. Raw cotton	1. 337500 Kgs.
		2. Lubricating Agent (Reseda wax/Sasol wax)	2. 750 Kgs

The description of item of import may be amended to read as "Lubrication agent (Reseda wax/Sasol wax)".
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/21/84-ALC3/2008

Party Name:AKSHAY APPARELS

Meet No/Date:31/84-ALC3/2008
30.10.2008

Status: Approved

HQ File :01/84/050/00254/AM09/

RLA File :05/24/040/00319/AM09/

Lic.No/Date:0510225346
11.08.2008

Decision: The Committee considered the case as per agenda alongwith calculation sheet, drawing & design submitted in this case and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the item of import @ 2.80 Sq mtrs/Pc.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/21/84-ALC3/2008

Party Name:REFLEXIONS NARAYANI
IMPEX PVT. LTD

Meet No/Date:31/84-ALC3/2008
30.10.2008

Status: Rejected

5	HQ File :01/84/050/00255/AM09/	RLA File :02/24/040/00122/AM09/	Lic.No/Date:0210115958 11.08.2008	
	<p>Decision: The Committee considered the case as per agenda and observed that information/ details called for from firm is still awaited, in absence of which it is not possible to compute the requirement of inputs asked for in this case. Hence, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

6	Case No.:1/25/84-ALC3/2008	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Approved
	HQ File :01/84/050/00298/AM09/	RLA File :06/24/040/00026/AM09/	Lic.No/Date:0610014139 04.09.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-</p> <ul style="list-style-type: none"> (i) Additives (Quaternary ammonium salt) should be allowed within overall Qty. of i.e 53 gm/Kg of PU sole as per SION, G-9. (ii) Steel toe caps, Steel mid sole and Synthetic toe caps may be allowed on net to net basis with accountability clause. (iii) Rest items of import may be allowed as per SION at S.No. G-9. <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

7	Case No.:2/25/84-ALC3/2008	Party Name:CHELSEA MILLS	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Deferred
	HQ File :01/84/050/00299/AM09/	RLA File :05/24/040/00363/AM09/	Lic.No/Date:0510226979 05.09.2008	Defer Date: 27.11.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other papers and relevant file handed over to the representative of DC (MSME) for their examination & comments. The case stands deferred for re-listing on 27.11.2008.</p>			

8	Case No.:4/25/84-ALC3/2008	Party Name:ESJAY INTERNATIONAL PVT. LTD.,	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Rejected
	HQ File :01/84/050/00301/AM09/	RLA File :03/94/040/00553/AM09/	Lic.No/Date:0310485769 09.09.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to submit the information/documents called for by DGFT. In view of this Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

9	Case No.:6/25/84-ALC3/2008	Party Name:GANESH POLYTEX LTD.,	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Deferred
	HQ File :01/84/050/00303/AM09/	RLA File :06/24/040/00028/AM09/	Lic.No/Date:0610014169 09.09.2008	Defer Date: 27.11.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in similar other case of the firm comments called for from Jt.DG(TM)/Import Policy Division are still awaited. It was therefore decided to remind/follow up the same and defer the case for re-listing on 27.11.2008.</p>			

10	Case No.:8/25/84-ALC3/2008	Party Name:WILLIAM GOODACRE & SONS INDIA PVT.LTD.,	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Deferred
	HQ File :01/84/050/00305/AM09/	RLA File :10/24/040/00046/AM09/	Lic.No/Date:1010030916 10.09.2008	Defer Date: 27.11.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that report of team of Norms Committee, who visited the unit is under preparation. It was therefore decided to defer the case for re-listing on 27.11.2008.</p>			

	Case No.:2/26/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Approved
	HO File :01/84/050/00309/AM09/	RLA File :35/24/040/00016/AM09/	Lic.No/Date:3510024672	

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Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis. For export of Millmade Industrial Workwear Woven Garments following inputs may be allowed as detailed below: -

- 1) Polyester staple fibre with a wastage of 21.1% on weight on the basis of net content in the export product;
- 2) Raw cotton with a wastage of 26% on weight on the basis of net content in the export product;
- 3) Disperse dyes @ 2% of weight of polyester content in the export product;
- 4) Vat dyes @ 1.5% of the weight of cotton content in the export product;
- 5) Reflective band (of relevant width) net to net with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:3/26/84-ALC3/2008

Party Name:LOYAL TEXTILE MILLS LTD

Meet No/Date:31/84-ALC3/2008
30.10.2008

Status: Approved

HQ File :01/84/050/00310/AM09/

RLA File :35/24/040/00020/AM09/

Lic.No/Date:3510024673
18.09.2008

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis. For export of Millmade Industrial Workwear Woven Garments following inputs may be allowed as detailed below: -

- (i) Raw cotton with a wastage of 26% on weight on the basis of net content in the export product;
- (ii) Reactive dyes @ 1.5% of cotton content in the export product;
- (iii) Reflective band (of relevant width) net to net with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

13	Case No.:4/26/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Approved
	HQ File :01/84/050/00311/AM09/	RLA File :35/24/040/00019/AM09/	Lic.No/Date:3510024674 18.09.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis. For export of Millmade Industrial Workwear Woven Garments following inputs may be allowed as detailed below: -</p> <ul style="list-style-type: none"> (i) Raw cotton with a wastage of 26% on weight on the basis of net content in the export product; (ii) Reactive dyes @ 1.5% of cotton content in the export product; (iii) Reflective band (of relevant width) net to net with accountability clause. <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

14	Case No.:1/30/84-ALC3/2008	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Deferred
	HQ File :01/84/050/00337/AM09/	RLA File :02/24/040/00166/AM09/	Lic.No/Date:0210118381 10.10.2008	Defer Date: 27.11.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 27.11.2008.</p>			

15	Case No.:2/30/84-ALC3/2008	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Approved
	HQ File :01/84/050/00338/AM09/	RLA File :35/24/040/00041/AM09/	Lic.No/Date:3510024856 13.10.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as</p>			

applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

16	Case No.:3/30/84-ALC3/2008	Party Name:SCOTTS GARMENTS LIMITED,	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status : Approved
	HQ File :01/84/050/00339/AM09/	RLA File :07/24/040/00385/AM09/	Lic.No/Date:0710060403 13.10.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

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Case No.:4/30/84-ALC3/2008	Party Name:GAURA V INTERNATIONAL	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status : Approved
HQ File :01/84/050/00340/AM09/	RLA File :05/24/040/00445/AM09/	Lic.No/Date:0510229127 13.10.2008	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-			
Export item	Export Qty.	Import item	Qty. allowed
Ladies Top (Style No. 585027, 630626)	36700 Pcs	100% cotton printed woven fabric, GSM- 58+/-10%	45875 Sq mtrs
Ladies Top (Style No. 585791)	2200 Pcs	100% cotton dyed woven fabric, GSM- 59+/-10%	4510 Sq mtrs
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

18	Case No.:2/32/84-ALC3/2008	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Deferred
	HQ File :01/84/050/00348/AM09/	RLA File :05/24/040/00449/AM09/	Lic.No/Date:0510229544 20.10.2008	Defer Date: 27.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 27.11.2008.			

19	Case No.:1/32/84-ALC3/2008	Party Name:REFLEXIONS NARA YANI IMPEX PVT. LTD	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Rejected
	HQ File :01/84/050/00347/AM09/	RLA File :02/24/040/00180/AM09/	Lic.No/Date:0210118697 21.10.2008	
	Decision: The Committee considered the case as per agenda and observed that information/ details called for from firm is still awaited, in absence of which it is not possible to compute the requirement of inputs asked for in this case. Hence, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

20	Case No.:3/32/84-ALC3/2008	Party Name:MEENAKSHI INDIA LTD	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Approved
	HQ File :01/84/050/00349/AM09/	RLA File :04/24/040/00169/AM09/	Lic.No/Date:0410099371 21.10.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008. However,			

Committee taking cue from SION, J-275 and J-292 decided to allow the item of import at S.No .1 and 2 @ 2.25 Sq mtrs/Pc and @ 1.60 Sq mtrs./Pc respectively.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

21	Case No.:4/32/84-ALC3/2008	Party Name:ROLEX HOSIERY PVT LTD.	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Deferred
	HQ File :01/84/050/00350/AM09/	RLA File :05/24/040/00473/AM09/	Lic.No/Date:0510229631 21.10.2008	Defer Date: 27.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 27.11.2008.			

22	Case No.:5/32/84-ALC3/2008	Party Name:UNI WORTH TEXTILES LIMITED,	Meet No/Date:31/84-ALC3/2008 30.10.2008	Status: Deferred
	HQ File :01/84/050/00351/AM09/	RLA File :02/24/040/00173/AM09/	Lic.No/Date:0210118735 22.10.2008	Defer Date: 27.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 27.11.2008.			

Manual agenda cases

Case No. 431	M/s Youngman Woollens Mills Pvt. Ltd, Ludhiana
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NC 31/09 dt. 30.10.2008	F.NO.1/84/162/423/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.3010058002 dt. 16.09.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
100% Polyester Blankets	10700 Kgs	Polyester filament yarn (Texturised) 150 Denier to 600 Denier Disperse Dyes (Polyester dyes 100% strength) Polythrene Bags (Zipper Bags)	10% by weight of export product or as applied by firm whichever is less. 2% by weight of export product or as applied by firm whichever is less. Net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 432	M/s Versatile Enterprises Pvt. Ltd., Ludhaiana
NC 31/09 dt. 30.10.2008	F.NO.1/84/162/424/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.3010057170 dt. 18.09.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that applicant firm neither given the specification of fabric nor weight of coating material in the export product, in absence of which it is not possible to compute the requirement of inputs. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No. 433	M/s Orient Fashions Exports India Pvt. Ltd.
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NC 31/09 dt. 30.10.2008	F.NO.1/84/50/272/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510190578 dt. 11.09.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 27.11.2008.

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Case No. 434	M/s Pooja International, New Delhi
NC 31/09 dt. 30.10.2008	F.NO.1/84/162/423/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510167090 dt. 22.09.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from TC, Mumbai is still awaited. Hence, it was decided to remind them and defer the case for re-listing on 27.11.2008.

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Case No. 435	M/s Munshee Overseas, New Delhi
NC 31/09 dt. 30.10.2008	F.NO.1/84/50/171/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510222628 dt. 23.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm vide their letter dated 30.09.2008 have informed that their A/A in question is well covered under SION at S.No. G-39. In view of this Committee decided to advise R.A to consider this case as per SION at S.No. G-39 if deemed fit. Hence, case may be withdrawn from agenda here.

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Case No. 436	M/s Nivas Exports, Bangalore
NC 31/09 dt. 30.10.2008	F.NO.1/84/50/16/AM05-DES-V
Ratification of input output norms in respect of Advance Authorization No.0710028830 dt. 19.04.2004 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. A.

Venkatesan, an authorized representative of the firm, who appeared for personal hearing. He explained the case alongwith calculation sheet, laymarker and sample pertaining to this case. the firm. Accordingly, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that the requirement of inputs for average size of Ladies Jumper is 3.80 Sq mtrs./Pc. Hence, Committee decided to ratify the advance authorization issued in this case by allowing the input @ 3.80 Sq mtrs./Pc.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 437	M/s Reflexions Narayani Impex Pvt. Ltd. Kolkata
NC 31/09 dt. 30.10.2008	F.NO.1/84/50/130/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0210112088 dt. 06.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that information/ details called for from firm is still awaited, in absence of which it is not possible to compute the requirement of inputs asked for in this case. Hence, Committee was constrained to maintain rejection in this case.

RLA may take suitable consequential action accordingly.

Case No. 438	M/s Superhouse Ltd, Kanpur
NC 31/09 dt. 30.10.2008	F.NO.1/84/162/422/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0610013947 dt. 07.08.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that firm have neither given the specification and type of leather nor thickness of the same, in absence of which it is not possible to compute the requirement of inputs asked for in this case. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No. 439	M/s Ganga Acrowools . Ltd, Ludhiana
NC 31/09 dt. 30.10.2008	F.NO.1/84/50/103/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.3010055042 dt. 14.02.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of R.O, TC, Noida. It was decided to defer the case for re-listing on 27.11.2008.

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Outside agenda case.

Case No. 1	M/s Gaurav International, Gurgaon,
NC 31/09 dt. 30.10.2008	F.NO.1/84/50/485/AM03-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510073629 dt. 26.11.2002 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith relevant details viz, CAD, CAM, Calculation sheet and process chart submitted by the firm and observed that at the time of exports, Customs had not given permission to send as per description of export item i.e “Dress with Diaper cover for infants” mentioned in the A/A because the age group of infants are upto 2 year only. Accordingly, firm had changed their description of export item at S.No.2 and 3 from “Dress with Diaper cover for infants” to the following:- 1. Dress with Diaper cover of Infants 2. Girls Dress and 3. Girls Diaper Cover. In view of this, Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting observed decided to amend the description of export item No. 2 and 3 from “Dress with Diaper cover for infants” to 1” Dress with Diaper cover of Infants 2. Girls Dress and 3. Girls Diaper Cover with condition that the quantity of inputs already fixed by ALC against the subject A/A should not be changed. The R.A shall be advised to take necessary action subject to compliance of other usual conditions and to issue EODC accordingly.

Case No. 2	M/s Vanasthali, Textile Industries, Ltd. Mumbai
NC 31/09 dt. 30.10.2008	F.NO.1/84/162/1038/AM08-DES-V

Decision: The Committee considered the case as per agenda alongwith relevant while Sh. Raghuram, an authorized representative of firm was also present in the meeting for personal hearing. He explained that the A/A in question was issued for De-bonding of his unit from a 100% EOU to DTA unit and goods were allowed to clear on the stock certificated issued by Judicial Central Excise officer Behror. It was also mentioned that at the time of clearance, goods were lying in 3 stages

1. In the form of finished goods i.e Dyed & Bleached Terry Towels (Qty. 328.345 MT),
2. a. In the form of Semi finished i.e Yarn dyed terry toweling (Qty. 493.680 MT) & b. i.e Grey terry toweling (Qty. 165.724 MT) and
3. In the form of raw materials i.e cotton yarn (Qty. 4.687 MT), Reminent Dyed yarn (Qty. 37.940 MT), Dyed yarn (Qty. 26.202 MT) and Grey yarn (Qty. 25.198 MT).

The Committee observed that without having the details & specification of Softening Agent and Whitening Agent, the segregated Qty. of bleached and dyed goods cannot be computed. Hence, Committee advised the representative of the firm to submit the relevant details at first for taking final view in the matter and defer the case for re-listing on 27.11.2008.

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